

Limited, Madras, for the year 1979-80.

(i) Annual Report of the Tamil Nadu Agro-Industries Corporation Limited, Madras, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing (i) reasons for delay in laying the papers mentioned at (2) above and for not laying simultaneously the Hindi version of (2) (ii) above. [Placed in Library. See No. LT-2425/81.]

REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1979-80—UNION GOVERNMENT (CIVIL) AND UNION GOVERNMENT APPROPRIATION ACCOUNTS (CIVIL) FOR 1979-80

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979-80—Union Government (Civil) under article 151(1) of the Constitution. [Placed in Library. See No. LT-2426/81.]

(2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1979-80 (Hindi and English versions). [Placed in Library. See No. LT-2427/81.]

12.30 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed

to enclose a copy of the Essential Commodities (Special) Provisions) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 23rd April, 1981."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 181, which has been passed by the Rajya Sabha at its sitting held on the 23rd April, 1981."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Essential Commodities (Special Provisions) Bill, 1981.

(2) The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981.

12.33 hrs.

PUBLIC ACCOUNTS COMMITTEE THIRTY-SIXTH REPORT

SHRI SUBHASH CHANDRA BOSE ALLURI (Narasapur): Sir, I beg to present the Thirty-sixth Report (Hindi and English versions) of the Public Accounts Committee on supply of defective waterproof coats and procurement of spare parts.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTIETH REPORT AND MINUTES

SHRI RAMESHWAR NEEKHRA (Hoshangabad): Sir, I beg to present the Twentieth Report (Hindi and English versions) of the Committee on Public Undertakings on Tannery and Footwear Corporation of India

Limited and Minutes of the sittings of the Committee relating thereto.

12.34 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES ELEVENTH AND TWELFTH REPORTS

SHRI R. R. BHOLE (Bombay—South Central): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Eleventh Report on the Ministry of Railways (Railway Board)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in South Central Railway, and award of petty contracts, parcel booking agencies, and out-agencies to Scheduled Castes and Scheduled Tribes in South Central Railway.

(ii) Twelfth Report on the Ministry of Railways (Railway Board)—Reservation for the employment of Scheduled Castes and Scheduled Tribes in Central Railway; and award of petty contracts, parcel booking agencies and out-agencies to Scheduled Castes and Scheduled Tribes in Central Railway.

MR. DEPUTY-SPEAKER: Order, order. This is not the way.

DR. FAROOQ ABDULLAH (Srinagar): On a point of order, Sir. I have already given notice.... (Interruptions)

SHRI JYOTIRMOY BOSU: Please allow him to make a personal explanation....

MR. DEPUTY-SPEAKER: I will not allow....

SHRI JYOTIRMOY BOSU: He has given notice.

MR. DEPUTY-SPEAKER: I would make it very clear that if he has given notice.... Please listen to me, Mr. Jyotirmoy Bosu. When both of us talk, nobody understands, neither the people

in the press nor those in the gallery are able to hear. Should we not adopt a rational method?

Therefore, I am replying to you, that he has given notice for personal explanation to be made, it is under consideration. Therefore, that is over. It is under consideration.

12.36 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

COLLISION BETWEEN TWO SUBURBAN TRAINS AT ROOHI JUNCTION NEAR BOMBAY

श्री राजेश कुमार सिंह (फिरोजाबाद):
उपाध्यक्ष महोदय, मैं प्रविलम्बनीय लोक-महत्त्व के निम्नलिखित विषय की प्रौर माननीय रेल मंत्री जो का ध्यान दिलाता हूँ तथा अनुरोध करता हूँ कि वे इस संबंध में प्रपना वक्तव्य दें:—

“बम्बई के निकट गवोलो जंक्शन पर 24 अप्रैल, 1981 को दो उपनगरीय रेलगाड़ियों की टक्कर के परिणामस्वरूप बहुत से व्यक्तियों को मृत्यु और घरेकों के घायल होने का समाचार।”

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIK-ARJUN): Sir, on 24-4-81 at about 16.15 hours B 90 Up Bandra-Bombay VT local side collided with CM 15 Down local near Ravli Junction Cabin of Central Railway. As a result of the collision, 2 front coaches of B 90 Up local derailed and capsized and got interlocked with the rearmost 2 coaches of CM 15 Down local, interrupting through traffic on the Harbour Branch line.

I regret to say that as a result of this accident, 23 persons lost their lives, 52 sustained grievous injuries and 24 simple injuries. In addition, 79 persons sustained trivial injuries who were discharged after being rendered first aid in the hospitals.